

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 118**  
**IA No.2604/23, 1426/23**  
**2250/23**

**In**  
**CP(IB) No. 146/Chd/HP/2019**  
**(Admitted)**

**IN THE MATTER OF:**  
**Syndicate Bank**

**...Petitioner-Financial Creditor**

**Versus**

**HIM Alloys and Steel (P) Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, 33(1) (b) (i) to (iii) r/w Sec 33(3), 19(2), 66(1) IBC 2016**

**Order delivered on 08.04.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 13.05.2024.

Sd/-

**Court Officer**